

(TO BE PUBLISHED IN THE GAZETTE OF INDIA, PART 1 SECTION 2)

No. K.13023/02/2016-US.I
Government of India
Ministry of Law and Justice
(Department of Justice)

....

Jaisalmer House, 26, Man Singh Road,
NEW DELHI-110 011, dated 01st June, 2018.

NOTIFICATION

In exercise of the powers conferred by clause (1) of article 224 of the Constitution of India, the President is pleased to appoint S/Shri (1) Mohammad Nawaz, and (2) Harekoppa Thimmanna Gowda Narendra Prasad, to be Additional Judges of the Karnataka High Court, in that order of seniority, for a period of two years with effect from the date they assume charge of their respective offices.

myp
4/6/2018

(Rajinder Kashyap)
Joint Secretary to the Government of India
Tele: 2338 3037

To

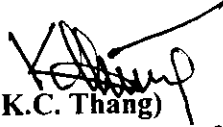
The Manager,
Government of India Press,
FARIDABAD

No. K. 13023/02/2016-US.I

Dated 01.06.2018

Copy to:-

1. S/Shri (1) Mohammad Nawaz, and (2) Harekoppa Thimmanna Gowda Narendra Prasad, C/o The Registrar General, Karnataka High Court, Bangalore.
2. The Secretary to the Governor of Karnataka, Bangalore.
3. The Secretary to the Chief Minister of Karnataka, Bangalore.
4. The Secretary to the Chief Justice, Karnataka High Court, Bangalore.
5. The Chief Secretary, Government of Karnataka, Bangalore.
6. The Registrar General, Karnataka High Court, Bangalore.
7. The Accountant General, Karnataka, Bangalore.
8. The President's Secretariat, (CA.II Section), New Delhi.
9. PS to Principal Secretary to the Prime Minister, New Delhi.
10. Registrar (Conf.), O/o Chief Justice of India, 5, Krishna Menon Marg, New Delhi.
11. PS to ML&J/PS to MoS(L&J)/PSO to Secretary (J)/JS(J-1)/DS(ANS)/S.O.(Desk)
12. Notification copy uploaded on the website of the Department of Justice, Government of India, New Delhi at www.doj.gov.in.



(K.C. Thang)

Under Secretary to the Government of India
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